

IN THE HIGH COURT OF DELHI AT NEW DELHI
(ORIGINAL JURISDICTION)
IN THE MATTER OF THE COMPANIES ACT , 1956
AND
IN THE MATTER OF M/S SIDDHARTHA SPIN FAB LTD.
(IN LIQN.)

C.P. NO. 44/1997

SALE NOTICE

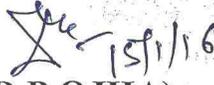
1. Sealed tenders on "As is Where is and whatever there is Basis" are invited for the sale of Land and Building & moveable assets belonging to the Company (In Liqn.) mentioned in the sale notice.
2. The property/ assets in question of the above said Company can be inspected on 01-3-16 & 02-03-16 .2016 from 11.00 A.M. to 4.00 P.M.
3. The tender should reach the Asstt. Registrar (Company), Room No. 8-A, Basement, Delhi High Court, Sher Shah Marg, New Delhi-110003 on or before 21.03.2016 by 12.00 noon, in sealed cover marked "**OFFER IN THE MATTER OF M/S SIDDHARTHA SPIN FAB LTD. (IN LIQN.)**" for **LAND & BUILDING / MOVEABLE ASSETS** to be sold mentioning C.P. number and date of auction accompanied with Demand Draft or pay order drawn in favour of the "Official Liquidator, Delhi" payable at New Delhi towards earnest money as under :-

Description of the property	Area	Reserve price (Rs. In lacs)	EMD (Rs. In lacs)
LOT NO. -1 Plot No. E-1, E-2, & E-3 UPSIDC, Industrial Area, Gajrola, , Distt. Jyotiba phule Nagar. Now known as Distt. Amroha (U.P).	Land (Leasehold)		
	Area 7203.33 Sq. M	144.06	
LOT NO.-2 Moveable assets	Building-	066.55	
	Total	210.61	21.00
	Plant & Machinery and Misc. Moveable Assets	21.62	5.00

Note: The above information as indicated in the table is based on the Valuation Report dated 27.01.2014 submitted by Surendra Kumar & Associates, Valuer appointed by PICUP.

4. The tender will be opened on **21.03.2016** before the Hon'ble Company Judge in Chamber (Court No. 11) Delhi High Court, New Delhi in the presence of such tenderers who may like to be present at that time.
5. That in case the Court so desires open bidding shall be permitted on the date of opening of bids or on a date so soon thereafter, as the Court may deem fit.
6. The detailed information and copy of "TERMS AND CONDITIONS OF SALE" be downloaded from the website of Official Liquidator and the same can also be collected from the office of the undersigned on any working day between 10 A.M to 5 P.M.

The above said information is also available on Website www.delhiol.com, and www.mca.gov.in,


(D.P.OJHA)

**OFFICIAL LIQUIDATOR, DELHI
8TH FLOOR, LOK NAYAK BHAWAN,
KHAN MARKET, NEW DELHI -110003
Ph.24693394, 24693393**

**PLACE: NEW DELHI
DATE: 15/01, 2016**



**IN THE HIGH COURT OF DELHI AT NEW DELHI
(ORIGINAL JURISDICTION)**

TERMS AND CONDITIONS OF SALE

IN THE MATTER OF M/S SIDDHARTHA SPIN FAB LTD.

(IN LIQN)

C.P.NO. 44/1997

1. That the property in question of the above said company will be sold by inviting sealed tenders on **“AS IS WHERE IS AND WHATEVER THERE IS BASIS”**.
2. That the intending purchaser will be allowed inspection of articles/items in order to verify its area and present conditions etc.
3. That before submitting their tenders the tenderers should satisfy themselves about the area, title and other related issues of the articles/items in question from the concerned authority and later on no objection of any kind in this regard shall be entertained by the Hon'ble Court. Only such title or interest in the properties as the company (In Liqn.) possess on the date of sale and subject to all equities and other conditions on which they are held will be sold.
4. That the tenders unaccompanied with a Demand Draft/Pay Order for the amount of earnest money in favour of the Official Liquidator shall not be accepted/considered.
5. That incomplete offers and containing terms and conditions of any kind are liable to be rejected. The sale will be subject to confirmation by the Hon'ble High Court of Delhi.
6. That the sealed tenders will be opened before the Hon'ble Company Judge in Chamber (Court No. 11) Delhi High Court in the presence of such tenderers who may like to be present there at that time. The tenderers will be given chance to bid amongst themselves in order to improve upon their offers.
7. That the tenderers whose tender/bid is accepted shall have to deposit with the Official Liquidator a sum of 25% (excluding earnest money) of the bid amount by pay order/demand draft within seven days from the date of acceptance of tender/bid failing

which the entire earnest money shall stand forfeited. The balance of the tender/bid amount shall be paid within 60 days from the date of acceptance of the bid failing which the entire money deposited by tenderers shall stand forfeited.

8. That the sale will be subject to further modification/alteration of terms and conditions of the sale as the Hon'ble High Court may deem fit and proper.
9. That the Hon'ble Court reserves that right to withdraw the sale and decline to accept any offer including the highest offer without assigning any reason thereof. The sale will be confirmed by the Hon'ble Court only after the entire sale consideration has been deposited by the successful tenderers.
10. That the purchaser will submit draft SALE DEED and other necessary documents to the Official Liquidator for settlement by the Hon'ble Court.
11. That the cost of stamp duty, registration /transfer and all types of other dues and charges levied by any authority relating to transfer of property shall be borne by the purchaser.
12. That after the submission of the tender, the tenderer will not be permitted to withdraw the offer until the sale is finalized by the Hon'ble Court. In case of withdraws from the sale, the entire earnest money shall stand forfeited.
13. That the earnest money deposited by the unsuccessful tenderers shall be returned to them by the Official Liquidator without any interest. However, the earnest money deposited by the 2nd highest bidder shall be refunded only after the 25% of the tender/bid amount (excluding earnest money) is deposited by the highest bidder.
14. That in case the successful tenderer/bidder makes any default in depositing the sale amount with the Official Liquidator, the 2nd highest bidder may be offered by the Hon'ble Court to deposit the amount of his offer. If he fails to deposit the amount within the time, as may be allowed by the Court, his earnest money shall also be forfeited.

15.No Court other than the Hon'ble High Court of Delhi will have the jurisdiction to deal with any matter arising out of the sale proceedings.



(D.P. OJHA)
OFFICIAL LIQUIDATOR
HIGH COURT OF DELHI